

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2680
TO BE ANSWERED ON 09.07.2019

ADULTERATED FOOD

2680. SHRI NARANBHAI KACHHADIYA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the details of the number of cases of food poisoning registered during the last three years and the current year due to consumption of adulterated food or expired food;
- (b) the details of the number of cases in which the guilty persons/companies/ authorities have been convicted if these cases are registered against such persons, companies or authorities; and
- (c) the details of the cases and the amount of fine paid, State-wise and company-wise during the last three years and the current year?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री दानवे रावसाहेब दादाराव)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a) to (c) : As informed by the Food Safety and Standards Authority of India (FSSAI), instances of cases of food poisoning have come to their notice. FSSAI has informed that it has prescribed standards to ensure safe and wholesome food to the consumers through various regulations notified under Food Safety and Standards Act. Implementation and enforcement of these regulations primarily lies with State /UT Governments. Commissioners of Food Safety of States/UTs have been directed from time to time to conduct regular surveillance and enforcement drives to curb the adulteration in food products. States undertake regular monitoring, inspection and sampling of food items to check compliance of the prescribed standards and take penal action in cases where the food products are found adulterated/misbranded or are of inferior quality. Based on the information made available by the States/UTs , details of food samples analysed, found adulterated/misbranded and action taken thereon for the years 2016-17, 2017-18, and 2018-19 is at Annexure I, II and III respectively . Information for the current year is not available.

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.2680 FOR 09.07.2019 REGARDING ADULTERATED FOOD.

State-wise details of Samples analysed, found non-conforming and penal action taken for the year 2016-17

Sr. No	Name of the State/ U.T.	No. of Samples Analysed	No. of Samples found non-confirming	No. of Cases Launched		No. of Convictions/ Penalties	
				Criminal	Civil	Convictions	Fine amount raised in Rupees
1.	Andhra Pradesh	4687	552	153	396	8	11107000
2.	Arunachal Pradesh	302	10	1	8	0	348400
3.	Assam	526	67	3	23	0	30000
4.	Bihar	2427	42	3	30	6	73000
5.	Chandigarh	251	19	2	14	1	300000
6.	Chhattisgarh	1693	425				Not received from UT
7.	Dadra & N.H	44	3		3		Not received from UT
8.	Daman & Diu						Not received from UT
9.	Delhi	1152	120	9	98	106	3741500
10.	Goa	874	111		5	1	20000
11.	Gujarat	11329	839	46	513	2	16681000
12.	Haryana	2033	188	18	243	14	2982170
13.	Himachal Pradesh	315	57		35	23	195000
14.	Jammu & Kashmir	2952	1114	24	611	1	
15.	Jharkhand						Not received from State
16.	Karnataka	2837	341	26	112		2195900
17.	Kerala	1784	457	83	124	15	375380
18.	Madhya Pradesh	5461	609	60	483	26	7427700
19.	Maharashtra	10030	2529	313	943	0	11080888
20.	Manipur	207	30	0	30	0	520000
21.	Meghalaya	43	3				Not received from State
22.	Mizoram	20	2	0	0	0	Not received from State
23.	Nagaland	285	42	0	0	0	0
24.	Odisha	508	75	12	52	0	20000
25.	Puducherry	495	32	0	0	0	
26.	Punjab	4054	2240	56	1442		1410921
27.	Rajasthan	4923	1276	193	169	0	115557
28.	Tamil Nadu	3022	970	244	617	109	7898500
29.	Telangana	1480	330	103	85	15	504000
30.	Tripura	173	12	0	6	0	
31.	Uttar Pradesh	13567	5663	375	5101	1273	101962350
32.	Uttarakhand	676	119	3	199		1004000
33.	West Bengal	190	48	11		5	200000
	Total:	78,340	18,325	13,080		1605	17,01,93,266

Source: States/UTs

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.2680 FOR 09.07.2019 REGARDING ADULTERATED FOOD.

State-wise details of Samples analysed, found non-conforming and penal action taken for the year 2017-18 .

Name of the State/U.T.	No. of Samples Analysed	No. of Samples found Adulterated or Misbranded	No. of Cases Launched		No. of Convictions /Penalties	
			Criminal	Civil	Convictions	Fine amount raised in Rupees
A & N Islands	234	49	Nil	285	Nil	36,91,500
AndhraPradesh	3881	765	147	282	75	49,11,500
Arunachal	269	09	04	07	Nil	75,500
Assam	610	78	04	39	Nil	1,22,000
Bihar	2248	215	28	122	-	-
Chandigarh	376	25		21		2,25,000
Chhattisgarh	1564	388	15	81	13	1,71,004
Dadra & N.H	67	04	04		-	-
Daman & Diu	71	06	02		Nil	
Delhi	1271	120	127	0	39	2,68,98,000
Goa	1268	82	08		07	7,05,000
Gujarat	9576	713	27	481	382	2,59,82,503
Haryana	2067	380	33	303	08	31,12,360
Himachal	164	50	09	08	05	9,81,000
Jammu & Kashmir	3643	992	-	921	310	54,89,200
Jharkhand	580	219	-	-	-	-
Karnataka	3257	426	53	236	-	40,27,270
Kerala	3783	703	48	332	88	39,89,880
Lakshadweep	Nil	Nil				
Madhya Pradesh	6270	904	27	547	10	2,39,42,000
Maharashtra	9022	1532	194	589	83	17,34,500
Manipur	830	295	09	19	00	2,60,000
Meghalaya	29	03	-	-	-	-
Mizoram	84	52	Nil	Nil	Nil	Nil
Nagaland	310	69	Nil	Nil	Nil	Nil
Odisha	229	54	13	77	Nil	Nil
Puducherry	3,156					
Punjab	11057	3053	40	1022	22	46,23,650
Rajasthan	3549	1598	91	171	0	7,83,000
Sikkim	04	Nil	Nil	Nil	Nil	Nil
Tamil Nadu	7383	2461	496	825	896	2,24,66,700
Telangana	823	175	25	15	01	-
Tripura	268	18	-	-	-	-
Uttar Pradesh	19063	8375	102	7232	3237	12,91,85,500
Uttarakhand	1119	120	-	-	-	-
West Bengal	1228	329	-	-	22	1,64,000
Total	99,353	24,262	1,506	13,615	5,198	26,35,41,067

Source: States/UT

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.2680 FOR 09.07.2019 REGARDING ADULTERATED FOOD.

Annual Public Laboratory Testing Report/Data for the year 2018-19							
Name of the State/U.T.	No of Samples Collected	No of Samples analysed	No. of samples found substandard/adulterated/misbranded	No of cases launched		No. of Convictions / Penalties	
				Criminal	Civil	Convictions	Penalties amount raised in Rupees
Andhra Pradesh	4269	4269	608	25	171		1,45,000
Arunachal	291	291	11	1	7	0	21,000
Chandigarh	315	315	30		21		3,35,000
Dadra & N.H	60	57	18	0	40		6,75,500
Daman & Diu	145	145	4				Not Available
Delhi	2464	2464	485	29	110	38	47,16,001
Goa	1640	1550	88		9		8,66,000
Haryana	2729	2662	564	44	435	3	39,32,900
Himachal	236	229	43	4	10	4	9,65,500
Jammu & Kashmir	4041	3600	701		698		57,18,800
Jharkhand	508	499	208				Not Available
Madhya	7150	7063	1352		1343	842	3,61,04,200
Manipur	388	388	56		16		6,89,000
Meghalaya	85	81	4	1	0	0	0
Nagaland	202	202	45	0	63	0	37,500
Puducherry	2037	2037	58	0	0	0	0
Punjab	11920	11920	3403	46	1861	3	1,47,65,200
Tamil Nadu	14065	5730	2601	666	1718	306	5,01,11,950
Telangana	1760	1760	224	33	191	3	2,48,000
Uttar Pradesh	18,026	19173	9403	303	7852	80	14,94,95,103
Uttarakhand	1544	755	125	8	28		28,53,000

Source: States/UTs
